

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO.4400
(TO BE ANSWERED ON 12.08.2016)**

DRAFT REGULATION TO DTH

4400. SHRI NAGAR RODMAL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Telecom Regulatory Authority of India (TRAI) has released draft regulations with regard to DTH services;
- (b) if so, the details thereof;
- (c) the action taken by the Government thereon; and
- (d) the time by which it is likely to be implemented?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING {COL RAJYAVARDHAN RATHORE (Retd.)}

(a) to (d): Telecom Regulatory Authority of India (TRAI) has issued a regulation namely "The Direct to Home Broadcasting Services (Standards of Quality of Service and Redressal of Grievances) Regulation, 2007" dated 31.08.2007, as amended, which essentially covers regulatory provisions relating to protection of the interests of DTH subscribers. TRAI issued these regulations after a due consultative process and all DTH providers are required to comply with these regulations. The same are also accessible at website www.traigov.in.
